

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 2045 OF 2010

[Arising out of Order-in- Appeal No: P-II/AV/151/2016 dated 30.08.2010
passed by the Commissioner of Central Excise (Appeals), Pune II]

**Khanapur Taluka Coop Spinning Mills
Ltd.**

Vita At Post-Gardi Ghanwad vita
Taluka Khanapur, Dist. Sangli

... Appellant

versus

CCE Kolhapur

Vasant Plaza, Rajaram Rd. Kolhapur

...Respondent

APPEARANCE:

Ms. Nidhi Nawal, Advocate for the appellant

Shri Sanjay Hasija , Authorised Representative for the respondent

CORAM:

HON'BLE SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO: A/86092 / 2021

DATE OF HEARING:	31/03/2021
DATE OF DECISION:	31/03/2021

PER: BENCH

The matter is listed for pronouncement of majority order.
However, when the matter was called for hearing today, the Ld.
Authorized Representative for the appellant submits that the
appellant has opted under Sabka Vishwas (Legacy Dispute
Resolution) Scheme, 2019 and to that effect, has also obtained
the SVLDRS-4 certificate. Since the issue has already been settled
under the said scheme, the appeal is accordingly dismissed as

deemed withdrawn.

(Dictated and Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

//SR